

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri S.A.T.Rizvi, Member(Admnv.)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.3052/2001

New Delhi, this the 8th day of November, 2001

Vijay Kant Sharma
s/o Late Shri Charan Lal Sharma
Ex-Extra Departmental Stamps-Vendor
Post-office Shahganj - Agra
r/o 9/339, Nai-Gali Moti Katara
Agra. Applicant

(By Advocate: Shri D.P.Sharma) Vs.

1. Union of India through
Secretary
Ministry of Communication
Department of Posts
New Delhi.
2. The Postmaster General
Agra Region-Agra.
3. The Sub Divisional Inspector Post Office
North Sub Division-Agra. . . Respondents

O R D E R(Oral)

By Shri S.A.T.Rizvi, M (A):

Heard the learned counsel for the applicant.

2. On a charge of theft of receipts which were passed on to one Shri Devendra Singh, PCO Operator, which act resulted in financial loss to Government, the applicant has been proceeded against ^{& present} ~~for~~ ^{& Consequently} the departmental enquiry. ~~thereafter~~, he has been removed from service by an order passed by the disciplinary authority on 30.10.2000. The same has been agitated ^{& directly} before the reviewing authority by a petition filed on 2.2.2001, as the appeal had not been filed in accordance with the rules. The aforesaid review has been kept pending disposal in spite of a lapse of about nine months from the date it was filed.

d/

(M)

Having regard to the submissions made by the learned counsel and the facts and circumstances of the present OA, we find that it would be just and proper to dispose of this OA at this very stage without issuing notices with a direction to the aforesaid reviewing authority to consider the pending review petition and to pass a reasoned and speaking order thereon expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. The OA is disposed of with the aforesaid directions. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

S. A. T. Ravi

(S. A. T. RAVI)
MEMBER(A)

/RAO/